# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-51(PB)/2018

## IN THE MATTER OF:

Neeraj Seth

.... APPLICANT / PETITIONER

Vs

Almond Infrabuild Pvt. Ltd. & Ors.

RESPONDENT

### SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

#### Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

#### PRESENTS:

For the APPLICANT

Mr. Shaurya Sharma, Advocate

Mr. Ankit Khurana, Advocate

For the RESPONDENT

:- Mr. Neeraj Matta, Advocate

#### **ORDER**

Leaned counsel for the petitioner is present. Learned Senior counsel for the corporate debtor seeks for one more indulgence for filing reply. Taking into consideration the said representation a week's time is finally granted to the corporate debtor to file its reply. It's needless to say that a copy in advance is to be made available to the learned counsel for the petitioner and petitioner to file rejoinder if any, within a period of five days thereafter.

Post the matter on 26th February 2017.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018